

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No.97/2009**

**Subject:** Determination of tariff in respect of Chamera-I HE Project for the period 2004-09 considering the impact of additional capitalization/de-capitalization incurred during the years 2004-05 and 2005-06.

**Date of Hearing:** 20.8.2009

**Coram:** Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member

**Petitioners:** NHPC Ltd.

**Respondent:** PSEB, HPGCL, BSES-BYPL, UPPCL, BSES-BRPL, RRVPNL, NDPL, UPCL, JVVNL, HPSEB, JoVVNL, Engineering Dept, Chandigarh, AVVNL, PDD, Jammu

**Parties present:** Shri Prashant Kaul, NHPC

This petition has been filed by the petitioner, NHPC for determination of tariff for the period 2004-09 considering the impact of additional capital expenditure incurred during the years 2004-05 and 2005-06 in respect of Chamera-I HE Project (hereinafter referred to as "the generating station")

2. The representative of the petitioner submitted that it had incurred additional capital expenditure on certain works which were required for successful operation of the generating station and prayed for revision of annual fixed charges. The representative further submitted that the additional information as sought for by the Commission, during the proceedings on 7.7.2009, had been filed and copies served on the respondents.

3. None of the respondents was present.

4. It was brought to the notice of the representative of the petitioner that revision of tariff could be considered twice in a tariff period, in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, whereas the present petition was filed after the expiry of the tariff period on 31.3.2009. The representative of the petitioner explained that the petition was not filed earlier because it involved small amounts.

5. On a specific query as to why the petitioner had not claimed capitalization of expenditure incurred for the period 2006-09 in respect of the generating station, despite finalization of accounts, the representative submitted that the application for capitalization of additional capital expenditure for the period 2006-09 would be filed shortly. Therefore, he urged that there was no need to amend the present petition.

6. Subject to the above, order in the petition was reserved.

Sd/-  
(K.S Dhingra)  
Chief (Legal)